

Sr. No. 1

Regular

IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR

(Through VC)

PIL No. 8/2017
and connected matters

Environmental Policy Group

...Petitioner(s)/appellant(s)

Through: Mr. Nadeem Qadiri, Amicus Curiae.

Vs.

Union of India and Ors

...Respondent(s)

Through: Mr. Faheem Nissar Shah, GA.
Ms. Rehana Qayoom, Advocate, vice
Mr. T.M. Shamsi, DSGI.

CORAM:

HON'BLE THE CHIEF JUSTICE (ACTING)

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

20.08.2024

Mr. Faheem Nissar Shah, learned GA, appearing for the respondents submits that compliance with the order dated 29.05.2024 is ready.

In view of above, he seeks and is granted a short adjournment of one week to file the composite compliance before the Registry, with an advance copy to the learned Amicus Curiae, who shall then submit his response within one week.

List on 26.09.2024.

(PUNEET GUPTA)
JUDGE

(TASHI RABSTAN)
CHIEF JUSTICE (ACTING)

SRINAGAR

20.08.2024

Junaid